

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 124

IA(I.B.C)/1428 (CH)2022

IA(I.B.C)/877 (CH) 2022

In

CP(IB) No. 41/Chd/Hry/2019

(Admitted)

IN THE MATTER OF:

Raj Pal Theatre

...Petitioner-Operational Creditor

Versus

SRS Entertainment India Limited

...Respondent-Corporate Debtor

Under Section: 9, 33(1) (b) (i) to (iii) r/w, 33(3), 60(5) IBC 2016

Order delivered on 16.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 15.05.2024.

Sd/-

Court Officer